

GOVERNMENT OF PUNJAB

**EXCISE AND TAXATION COMMISSIONER'S OFFICE,
PUNJAB, PATIALA**

Notification

The 18th March, 2011

No. G.S.R.17/PA.1/1914/Ss.21 and 59/Amd. (25)/2011.— In exercise of the powers conferred by clause (d) of section 21 and section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with the Government of Punjab, Department of Excise and Taxation, Notification No. S.O.17/PA.1/14/S.9/2007, dated the 24th April, 2007, and all other powers enabling me in this behalf, I, A. Venu Prasad, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Brewery Rules, 1956, namely : —

RULES

1. (1) These rules may be called the Punjab Brewery (First Amendment) Rules, 2011.

(2) They shall come into force on and with effect from the first day of April, 2010.

2. In the Punjab Brewery Rules, 1956 (hereinafter referred to as the said rules), in rule 5, in clause (a), for the words "ten lakh", the words "twenty lakh" shall be substituted.

3. In the said rules, rule 5-A, shall be omitted

4. In the said rules, in rule 7, for the words, letter and figure "a fee, equivalent to the fee for grant of license in Form B-1" the words "a fee of rupees ten lac" shall be substituted.

5. In the said rules, in rule 8, for sub-rule (1), excepting the proviso, the following sub-rule shall be substituted, namely :—

"(1). A license granted under these rules, shall be valid for a period of one year from the date of issue, unless it is cancelled, determined or surrendered earlier, and shall be renewable by the Financial Commissioner on an application made by the licensee after a period of three years. Although, the license is renewable after a period of three years, yet a fee of rupees fifteen lac shall be deposited by the licensee annually."

A. VENU PRASAD,

Excise Commissioner, Punjab.